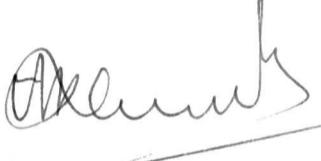O. A. 144/90

CORAM : HON'BLE MR. A. V. HARIDASAN   .. JUDICIAL MEMBER
        HON'BLE MR. M. M. SINGH   .. ADMINISTRATIVE MEMBER

4/4/1990

        Applicant and counsel absent. In the cause list
it is seen that instead of Mr. A.D.Desai the name of advocate
Mr. Dave was wrongly shown. Therefore, there is ample
justification for the absence of counsel for the applicant,
hence adjourned for hearing on admission.

    (M. M. Singh)   (A. V. Haridasan)
    Administrative Member   Judicial Member

O.A./144/90

V (2)

Shri Mahesh S. Makwana,
277, Vraj Vallabhpura,
Opp. Arvind Mill, Naroda Road,
Ahmedabad.   : Applicant

                    Versus

1. The Post Master General,
   Gujarat Circle, Navrangpura,
   Ahmedabad.

2. The Union of India
   Department of Indian Posts
   and Telegraph, Ministry of
   Communications, New Delhi.   : Respondents

Coram : Hon'ble Mr. M.M. Singh   : Administrative
                                                                    Member

       Hon'ble Mr. N.R. Chandran   & Judicial Member

                    O R A L   O R D E R

                                                    Date: 2/5/1990

Per: Hon'ble Mr. N.R. Chandran   : Judicial Member

        This application has been filed to restrain the
respondents from terminating the services of the applicant
without following due procedure established by law and to
regularise the applicant in light of the Supreme Court's
judgment. The applicant came to this Tribunal earlier and
the Tribunal dismissed the application on the ground that
the applicant's services has not been terminated and it will
be open to him to approach this Tribunal after the order
of termination has been passed. The impugned order dated
9.3.1990 is also not an order of termination and it only
says that the services of the applicant can be terminated.
Therefore there is no difference between the earlier applicat.
and the present application and there is no cause for the
applicant to approach this Tribunal. However, we make it
clear that it will be open to the applicant to approach th'
                                                    been
Tribunal after the applicant's service has terminated eith
                  by
orally or written order.
              ^

M. R. Chandran
(N.R. Chandran)
Judicial Member

                                        M. M. Singh
                                        (M.M. Singh)
                                   Administrative Member